

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB) No.354/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st July, 2017, 10.30 A.M

Name of the Company		Fortune Ispat (P) Ltd		
Under Section		9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	

Swatanshu Benerjee, Advocate for operational Creditors }
Arishik Gulra, Advocate for operational Creditors } Arishik Gulra 31/07/2017

Anindam Ray }
Nupur Jain } No respondent / Rajesh Upadhyay 31/7/17
Rajesh Upadhyay }

31.07.2017 – C.P. (IB) No. 354 / KB / 2017 – Fortune Ispat Pvt. Ltd.

ORDER

Ld. Lawyer on behalf of the Operational Creditor as well as Corporate Debtor are present.

The Ld. Lawyer representing the Corporate Debtor submitted that he would file vakalatnama in course 7th day.

On perusal of the record, it is found that the petition was filed on 05.06.2017 under defect but then even the said petition is registered and no notice was given to the Petitioner / Operational Creditor from the registry to rectify the defects as such Operational Creditor could not rectify the same and the matter is listed for hearing. The said defect came to the knowledge of the Operational Creditor only today as such he prayed for short time to rectify the defects as also Provision of the I.B.C. provide 7 days time to rectify the defects on coming to the knowledge.

Order is fixed on 07.08.2017.

(MANORAMA KUMARI)
MEMBER (J)